IN THE CENTRAL ADMINISTRATIVE TRIBUNAL FRNAKULAM

o.a. No. 256/91 TXXXXXXX

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DATE OF DECISION 1-3-1991

Mr Ashokan T and others _ Applicant (s)

Mr MR Rajendran Nair _ Advocate for the Applicant (s)

Versus Union of India rep. by the Secretary to the Govt. of India Ministry of Communications, New Delhi and others. Mrs. KB Subhagamani, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon ble Mr. AV Haridasan, Judicial Member

Whether Reporters of local papers may be allowed to see the Judgement? Υ΄
To be referred to the Reporter or not? Δ

3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal? N0

JUDGEMENT

Shri SP Mukerji, Vice Chairman

In this application, the three applicants have sought continuance of their casual employment ever since their termination on 29.2.1988 and have prayed that they may be given casual employment and regularisation of their services in preference to their juniors. The learned counsel for the applicant indicated 87524/89 and the in OA521/89 who applicants therein who are now working as casual workers are junior to them.

We have heard the learned counsel of both the parties and gone through the documents. So far as the termination of their casual employment is concerned, the same has been considered by this Tribunal in DA 331/88 and 329/88 and these applications were rejected by the judgment dated 20.11.89. Accordingly, the learned

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counsel for the applicants does not press the first relief claimed in this application. In so far as the other reliefs are concerned, in conformity with the decisions given by this Tribunal in DA 134/91 and similar cases, we admit this application and dispose of the same with direction to the applicants to file individual representations giving all documentary proof about their previous casual employment and redressal a grievances as indicated in the application within two weeks from the date of communication of this order. We further direct the respondents to consider the representations, if so filed, taking into account the documentary proof produced by the applicants and such other evidence as may be in the possession of the respondents and dispose them of keeping in view the evidence tendered by the applicants and decisions of this Tribunal in similar cases as mentioned in DA 521/89 and DA 134/91 referred to in para 6 of the O.A. The representations should be disposed of within a period of three months from their receipt. We further direct the respondents to consider the applicants for casual employment pending disposal of the representations, if work is available and if their juniors are being engaged in such employment.

There will be no order as to costs.

(AV Haridasan) Judicial Member (SP Mukerji) Vice Chairman